

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2051
ANSWERED ON:12.03.2001
DERESERVATION OF FOREST LAND
GANTA SRINIVASA RAO

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the modalities and procedure evolved for undertaking dereservation of forest land in each State o the country;
- (b) whether proposals for dereserving certain forest areas have been received from some States during the last three years and current year, till-date;
- (c) If so, the details thereof, State-wise; and
- (d) The decision taken by the Government on each such proposals?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a) The forest (Conservation) Act, 1980 is applicable to whole of India except the State of Jammu and Kashmir. The modalities and procedure involved in granting clearances under Forest (Conservation) Act, 1980 is as given below:

(i) Every State Government seeking prior approval of the Central Government is required to send a formal proposal in a prescribed format.

(ii) In case of forest area involved is only up to 5 hectares in extent, the proposals are submitted directly to the Regional Chief Conservator of Forests (Central), who are competent to finally decide all such proposals (except for mining and regularization of encroachments).

(iii) Proposals involving 5 – 20 ha. of forest land are also submitted to the concerned Regional Office, where these are processed in consultation with State Advisory Group comprising of members from various Departments of the State (i.e. Forest, Revenue, Finance, concerned user Department). Such proposals after processing are sent to the Ministry for final decision.

(iv) All proposals involving more than 20 ha. of forest land are submitted directly to the Ministry at Delhi. These are processed and placed before Advisory Committee for its recommendation. After obtaining the recommendation of Advisory Committee, a final decision is taken on the proposal.

(b) to (d) More than 3000 such proposals have been submitted by various State Governments during 1998 to January, 2001. A detailed list of all projects will be lengthy and cumbersome. A brief abstract of this information indicating their present status State-wise is annexed.

ANNEXURE

STATEMENT IN RESPECT OF PART (b) to (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 2051 ON " DERESERV/ OF FOREST LAND " FOR 12.03.2001

S.NO.	STATE	NO. OF	SANCT-	REJE-	REJE-	RETU-	UNDER	WANTING
		PROP-	IONED	CTED	CTED	RNED/	CONSI-	DETAILS
		SALS	FOR	WITHD-	DERAT-	SOUGHT		
		RECE-	WANT	OF	RWAN	BY	ION	OF
		IVED	INFOR-	STATES	MINI-	STATES		
			MATION	STRY				

1. Assam 52 19 24 0 3 6 0

2. Arunachal Pr. 18 17 0 0 0 1 0
3. Andhra Pradesh 68 38 14 7 1 4 4
4. A N Island 13 8 0 0 0 0 5
5. Bihar 77 41 0 23 2 4 7
6. D N H 70 46 0 0 0 2 22
7 Gujrat 274 201 5 4 3 3 58
8. Haryana 159 117 4 9 0 0 29
9. H P 198 79 11 21 5 7 75
10. Manipur 3 2 0 0 1 0 0
11. Meghalya 16 14 0 0 2 0 0
12. Mizoram 8 4 0 0 0 2 2
13. Chandigarh 10 6 0 0 0 0 4
14. Delhi 3 1 0 0 1 0 1
15. Goa 9 5 1 1 0 1 1
16. Punjab 344 210 9 36 0 19 70
17. Orissa 101 60 3 5 5 14 14
18. M P 156 83 26 17 5 10 15
19. Maharashtra 310 172 18 19 1 37 63
20. Rajasthan 131 73 13 4 7 16 18
21. Karnataka 93 45 9 14 3 5 17
22. Kerala 29 14 0 5 1 1 8
23. Tamil Nadu 54 44 4 4 0 0 2
24. Tripura 79 71 3 0 3 1 1
25. Sikkim 16 16 0 0 0 0 0
26. West Bengal 11 5 2 0 1 1 2
27. Uttar Pradesh 714 596 27 6 21 2 62

TOTAL 3016 1987 173 175 65 136 480